

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 3346
TO BE ANSWERED ON 5TH AUGUST, 2016**

MEDICAL COLLEGES

3346. SHRIMATI BUTTA RENUKA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Medical Council of India (MCI) has identified large number of medical colleges established in the country are not complying with the rules and requirements laid down by the MCI;
- (b) if so, the details thereof along with the number of colleges identified, State-wise; and
- (c) the action taken/being taken by the Government on such erring medical colleges?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI FAGGAN SINGH KULASTE)**

(a) to (c): Permission to Medical Colleges is governed by Section 10(A) of IMC Act, 1956. Permission for establishment/ renewal permission of a Medical College is granted by Central Government on the basis of recommendation by Medical Council of India (MCI) after assessment as per Minimum Standard Requirements under the MCI Regulations, 1999. The permission is initially granted for one year and is renewed on yearly basis subject to verification of achievements of annual targets. Medical Colleges which fail to meet the Minimum Standards are not given permission/ renewal permission. For the academic session 2016-17, 51 Medical Colleges were not granted renewal permission and 5 colleges were asked not to admit students. State/ UT-wise details are given in annexure.

ANNEXURE

List of Medical College which have been denied permission for admitting students in MBBS Course for the academic session 2016-2017:

S.No.	Name of the States	Number of Medical Colleges
1.	Andhra Pradesh	5
2.	Bihar	1
3.	Haryana	1
4.	Karnataka	5
5.	Kerala	10
6.	Madhya Pradesh	3
7.	Maharashtra	4
8.	New Delhi	1
9.	Odisha	3
10.	Puducherry	1
11.	Punjab	2
12.	Rajasthan	1
13.	Tamilnadu	7
14.	Telangana	3
15.	Uttar Pradesh	8
16.	West Bengal	1
	Total	56